

**(2012) 12 P&H CK 0138**

**High Court Of Punjab And Haryana At Chandigarh**

**Case No:** Criminal Miscellaneous No. M-28923 of 2012

Safik

APPELLANT

Vs

State of Haryana

RESPONDENT

**Date of Decision:** Dec. 11, 2012

**Hon'ble Judges:** Daya Chaudhary, J

**Bench:** Single Bench

**Advocate:** S.S. Nara, D.A.G., Haryana for Respondent-State, for the Respondent

**Judgement**

Daya Chaudhary, J.

Learned State counsel, on instructions from ASI Wazir Singh, submits that the petitioner has since joined investigation in view of Order passed on 18.09.2012 and is not required for further investigation at this stage. In view of the submission made by learned State counsel, the order passed by this Court on 18.09.2012 is made absolute.

2. The petition is disposed of accordingly.